

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-871/ND/2022
IA/2842/2024

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs.

M/s. Raheja Homes Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 24.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant :Ms. Namrata Ranga, Adv
For the Respondent/Corporate Debtor :Ms. Suditi Batra, Mr. Abhishek
Rana Advocates

ORDER

IA/2842/2024

This is an application filed by the Financial Creditor in terms of Rule 8 of the Insolvency and Bankruptcy (application to Adjudicating Authority) Rules, 2016 seeking liberty to withdraw the company petition IB-871/ND/2022.

Heard the Ld. Counsel on behalf of the Financial Creditor. Ld. Counsel on behalf of the Corporate Debtor is also present. On the last date of hearing i.e. 30.05.2024, Ld. Counsel on behalf of the Applicant has sought time to seek instructions from their client. Today, on the basis of the instructions in respect of their prayer (b), Ld. Counsel submitted that they are not pressing prayer (b) in the IA. In view of this, liberty is granted to the Applicant to withdraw CP IB-871/ND/2022 and the same is **dismissed as withdrawn**. The present IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)